

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

05.08.2011

OA No. 229/2008

Mr. Nand Kishore, Counsel for applicant.
Mr. S.C. Purohit, Counsel for respondents.

Learned counsel for the respondents submits that the controversy involved in this OA is squarely covered by the judgment rendered by this Tribunal in OA No. 172/2003 decided on 28.02.2005. Pursuant to the judgment dated ~~Anil Kumar~~ 28.02.1995, applicant filed Contempt Petition No. 12/2006 and in view of the Contempt Petition, the promotion orders dated 16.03.2006, 28.07.2006 and 21.09.2007 and seniority list dated 13.07.2007 were withdrawn with immediate effect and provisional promotion orders have been issued on 25.06.2008 on the base grade seniority. The judgment of this Tribunal has been challenged by filing Writ Petition No. 4878/2006 before the Hon'ble High Court and the same is pending consideration.

Learned counsels for both the parties submit that the present OA may also be decided pursuant to the order passed by this Tribunal in OA No. 172/2003 subject to the decision of the Hon'ble High Court.

Having considered the submission made by the respective parties, the present OA is disposed of in the light of judgment passed by this Tribunal in OA No. 172/2003 ~~Anil Kumar~~ dated 28.02.2005 subject to the decision of the Hon'ble High Court in Writ Petition No. 4878/2006.

With these observations, the present OA is disposed of.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(Justice K.S. Rathore)
MEMBER (J)

AHQ

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